

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 144/Chd/Hry/2018

In the matter of:

Manav Buildwell Private Limited & Ors.	...Petitioners
Vs.	
Registrar of Companies, NCT of Delhi and Haryana	...Respondent

Present: Mr. Vishav Bharti, Advocate for Mr. Arun Kumar, Advocate for the petitioner.

Notice of this petition for 30.08.2018 to the Registrar of Companies, NCT of Delhi & Haryana and the Income Tax Department through the Nodal Officer – Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh. The petitioner shall collect the notices from the Registry of this Tribunal and send the same to the above authorities immediately by Speed Post attaching therewith a copy of the petition and the entire paper book.

The affidavit of service along with postal receipts, tracking reports and copy of e-mail shall be filed at least a week before the date fixed.

The reply/report/objections by the Registrar of Companies and the Income Tax Department be filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

July 16, 2018
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